

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

**EXCISE APPEAL NO.85171 OF 2017
E/C0/91032/2017**

[Arising out of Order-in-Appeal no.PK/87/RGD/2016 dated 1st November 2016 passed by the Commissioner of Central Excise (Appeals),Raigad Commissionerate, Navi Mumbai]

SUDARSHAN CHEMICAL INDUSTRIES LTD

46, MIDC, Estate, Dhatv, Roha, Dist.Raigad,Maharashtra-402116

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE –
RAIGAD**

4th Floor, Kendriya Utpad Shulk Bhavan, Plot no.1, Sector 17,
Khandeshwar, Navi Mumbai-41026

Respondent

Appearance:

Present for the Appellant : Kiron Chavan,Advocate

Present for the Respondent: Shri Ranjan Kumar (AR)

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: 18.09.2025

FINAL ORDER NO. 86361 /2025

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127 (6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

